

**Mr. Deputy-Speaker:** The question is:

Page 60, line 20—

for "the Central Government" substitute "the High Court".

*The motion was negatived.*

**Mr. Deputy-Speaker:** The question is:

Page 60, line 27—

for "the Central Government" substitute "the High Court".

*The motion was negatived.*

**Mr. Deputy-Speaker:** The other amendments, I take it, are not pressed. The question is:

"That clause 110, as amended, stand part of the Bill".

*The motion was adopted.*

Clause 110, as amended, was added to the Bill.

**Mr. Deputy-Speaker:** There is an amendment to clause 112. But no one has stood up; it is not pressed. I shall put clauses 111 to 138.

The question is:

"That clauses 111 to 138 stand part of the Bill."

*The motion was adopted.*

Clauses 111 to 138 were added to the Bill.

**Mr. Deputy-Speaker:** Now, we come to clause 139.

**Shri Tulsidas:** My amendment No. 188 is there.

**Shri M. C. Shah:** It has been accepted.

**Mr. Deputy-Speaker:** The question is:

Page 71, line 30—

omit "if so required".

*The motion was adopted.*

**Mr. Deputy-Speaker:** The question is:

"That clause 139, as amended, stand part of the Bill."

*The motion was adopted.*

Clause 139, as amended, was added to the Bill.

**Mr. Deputy-Speaker:** The question is:

"That clauses 140 to 143 stand part of the Bill."

*The motion was adopted.*

Clauses 140 to 143 were added to the Bill.

**Mr. Deputy-Speaker:** The question is:

Page 73, after line 18—

insert the following paragraph as a sub-paragraph of this clause

"Nothing contained in this section shall be deemed to affect the relative priorities as they existed immediately before the commencement of this Act, as between charges on the same property".

*The motion was adopted.*

**Mr. Deputy-Speaker:** The question is:

"That clause 144, as amended, stand part of the Bill."

*The motion was adopted.*

Clause 144, as amended, was added to the Bill.

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
THIRTY-FIFTH REPORT

**Mr. Deputy-Speaker:** We shall now take up Private Members' business.

**Shri Altekar (North Satara):** I beg to move:

"That this House agrees with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1955."

Discussion on the Resolution which was moved by Shri A. K. Gopalan had run for only one minute. Therefore, the whole of the time allotted for it, except one minute, is to run. Then there will be a few minutes left. The time allotted for the other Resolutions is as stated in the Report. I request that the House do accept it. I also request that as about 20 minutes have been taken by Government business, 20 minutes may be added to this business and we may continue till 5-20 P.M. today.

**Mr. Deputy-Speaker:** Motion moved:

"That this House agrees with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1955."

**Shri Ramachandra Reddi (Nellore):** The Resolution of Shri A. K. Gopalan's is a very important one and the time of two hours allotted for it will not be sufficient. As a matter of fact, if there is an unsatisfactory and insufficient discussion in the House, it will create a very wrong impression both in the House and elsewhere. I would therefore suggest that the time might be extended by another two hours so that more hon. Members may have an opportunity of participating in the debate on this resolution.

**Mr. Deputy-Speaker:** It is true; but there is a procedure that is prescribed under the rules. The Mover makes a motion and the usual practice is to move an amendment to that. There is no amendment that has been tabled here today. But, however, is it the desire of the House that the time allotted to this resolution should be extended?

**Some Hon. Members:** Yes.

**Mr. Deputy-Speaker:** Is it the desire of all sections of the House?

**Shri Altekari:** I would like to know extension of time for which resolution is being suggested.

**Mr. Deputy-Speaker:** First resolution.

**Shri Altekari:** That was accepted last time by the House. The time now allotted is for resolutions Nos. 2, 3 and 4. I think that has already been accepted by the House and it cannot be altered at this stage.

**Mr. Deputy-Speaker:** Then why did the hon. Member refer to it here?

**Shri Altekari:** I referred to it only by way of mentioning that time had been allotted last time.

**Mr. Deputy-Speaker:** Whatever unnecessary thing that is stated brings about some trouble and complication. I am afraid long ago the House accepted two hours.

**Shri K. K. Basu (Diamond Harbour):** Sir, this is a new motion.

**Mr. Deputy-Speaker:** He only referred to it in his speech.

**Shri K. K. Basu:** The new motion says that out of the two hours allotted for this resolution, one hour and fifty-nine minutes are left. Now, Mr. Reddi wants to move an amendment that it should be extended by two hours more. I think it can be done subject to the others agreeing to the extension.

**Shri Altekari:** I have only stated by way of information that last time this resolution was allotted two hours. This is no new item.

**Shri K. K. Basu:** The motion is to accept the report. The report mentions that. Certainly we can amend that.

**Shri Altekari:** But time has already been allotted.

**Shri K. K. Basu:** This is a part of the motion that you have moved.

**Pandit Thakur Das Bhargava (Gurgaon):** Shri Altekari is perfectly right in his contention. The motion was accepted by the House then. But, at the same time, when even the original motion is not there, it is within the competence of the House and the Chair to extend the time if it is found

[Pandit Thakur Das Bhargava]

that the time is not sufficient. What is the bar to extend the time. At any time the Chair can do it and the House can do it.

**Shri Ramachandra Reddi:** It is in the hands of the House and as such the extension can be made. It is the desire of the House.

**Shri A. M. Thomas (Ernakulam):** When the discussion proceeds, if there is any necessity we can do it.

**Shri Mohiuddin (Hyderabad City):** In view of its importance, I do suggest that the time be extended.

**Mr. Deputy-Speaker:** So, the House is in favour of suspending the rule regarding notice for tabling the amendment. The rule is suspended.

Now, Mr. Reddi wants an extension of time by two hours; let us have half, one hour.

**Shri Raghbir Sahai (Etah Dist.—North-East cum Budaun Dist.—East):** Sir, my resolution comes after that.

**Mr. Deputy-Speaker:** After the previous resolution, the hon. Member's resolution will come up. There will be in all three hours for this resolution. When I called Mr. Gopalan the other day, he had only one minute. There will be full three hours today. The hon. Mover will have 30 minutes and the rest will have 20 minutes each. The hon. Member will have the right of reply.

So, the question is:

"That this House agrees with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1955, subject to the modification that the time allotted for the discussion of the Resolution regarding State monopoly of foreign trade be increased by one hour."

The motion was adopted.

RESOLUTION RE STATE MONOPOLY OF FOREIGN TRADE—Contd

**Shri A. K. Gopalan (Cannanore):** Sir, my resolution is.....

**Shri Raghbir Sahai (Etah Dist.—North-East cum Budaun Dist.—East):** On a point of order, Sir. It is that when last time the report of the Committee was accepted, Shri Gopalan's resolution was given two hours. He has already taken one minute and there is a balance of one hour and 59 minutes left. The next resolution in order was mine, on community projects. In the last meeting of the Committee it was allotted 2 hours and 15 minutes. So, I expected that after Shri Gopalan's resolution had been finished my resolution would be automatically taken up. Unfortunately or fortunately 20 minutes more have been taken up by the Companies Bill. I thought that 20 minutes would be extended today and after Shri Gopalan's resolution my resolution would be taken up. I feel it would be proper if the former allotment of time is stuck to and I am also accommodated.

**Mr. Deputy-Speaker:** Unfortunately, the House does not agree with the hon. Member: that is my difficulty. Shri Gopalan.

**Shri A. K. Gopalan:** My resolution is:

"This House is of opinion that in order to implement successfully the Second Five Year Plan, Government should immediately enforce State monopoly of foreign trade in commodities like jute, hides and skins, coconut, pepper, tea, cotton, rubber, manganese, mica, coal and other metallic ores."

A State Trading Committee was appointed in 1950 and it submitted its report. But that Committee did not discuss this question in the context of planning. But today everything and especially a vital subject like the form